## GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4263 ANSWERED ON:06.09.2012 FRAUD IN REEBOK INDIA Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

## Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has received any complaint regarding fraud in Reebok India in the recent past;
- (b) if so, the details thereof;
- (c) whether any investigations on such complaint has been started;
- (d) if so, the details thereof along with the agencies appointed for the said purpose; and
- (e) the status of said case?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

(a) to (e) The Ministry has not received any specific complaint regarding fraud in Reebok India Company (a company with Unlimited Liability). However, on the basis of media reports, this Ministry has ordered investigation into the affairs of M/s Reebok India under section 235 of the Companies Act, 1956, on 29-05-2012, which is being conducted by the Serious Fraud Investigation Office of this Ministry.